

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

Company Appeal (AT) (Ins) No. 813 of 2022

&

I.A. No. 2252, 2253 of 2022

IN THE MATTER OF:

**Committee of Creditors of Vallabh Textiles
Company Ltd. Through Sumat Gupta, RP**

...Appellant

Versus

Aggarsain Spinners Ltd. & Anr.

...Respondents

Present:

**For Appellant: Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Viren
Sharma, Mr. Supriyo Banerjee, Adv. for CoC Mr.
Kunal Godhwani, Adv. for RP**

For Respondent: Mr. Harshul Choudhary, Adv. for R1

ORDER

15.05.2023: Mr. Abhishek Anand, Counsel for the Appellant has submitted that the present appeal has become infructuous in view of the order dated 09.12.2022 passed by the Hon'ble Supreme Court in Civil Appeal Nos. 7015-7016 of 2022.

In view of the aforesaid facts and circumstances, this appeal is dismissed as infructuous.

**[Justice Rakesh Kumar Jain]
Member (Judicial)**

**[Mr. Naresh Salecha]
Member (Technical)**

Sheetal/RR